

GOVERNMENT OF INDIA
MINISTRY OF PORTS, SHIPPING AND WATERWAYS
RAJYA SABHA
UNSTARRED QUESTION NO. 632
ANSWERED ON 25.07.2023

**COMPLIANCE OF PREVENTION OF SEXUAL HARASSMENT OF WOMEN AT
WORKPLACE**

632 . SMT. SANGEETA YADAV:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

- (a) whether it is a fact that under The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, the Ministries are mandated to have an Internal Complaints Committee;
- (b) if so, whether all organizations/autonomous bodies/sub-ordinate offices under the Ministry have functional Internal Complaints Committee;
- (c) whether the Ministry has conducted any exercise to ensure compliance of this requirement by offices concerned;
- (d) if so, the details thereof along with organizations yet to set up Internal Committee;
- (e) if not, the reasons therefor; and
- (f) the number of cases referred to the Committee in the last three years along with cases where action was taken on such complaints?

ANSWER

MINISTER OF PORTS, SHIPPING AND WATERWAYS
(SHRI SARBANANDA SONOWAL)

- (a) Yes, Sir.
- (b) Yes, Sir.
- (c) to (e) Yes, Sir. Ministry has issued instructions to organizations/autonomous bodies/sub-ordinate offices under its control from time to time and ensured the setting up of Internal Complaints Committee. All organizations/autonomous bodies/sub-ordinate offices under the Ministry have the Internal Complaints Committees in place.
- (f) 29 cases were referred to the Internal Complaints Committees of the different organizations under the Ministry during last three years and action has been taken on all the complaints by the Committee in respective organizations.
